

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

(Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No.29/2024 07-03-2024 in CWP-(PIL) No.30/2024 07-03-2024 in CWP-(PIL) No.36/2024 07-03-2024 in CWP-(PIL) No. 42/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 15407-15410/2024 (IV-B)

(IA No.152875/2024-INTERVENTION APPLICATION and IA No.150798/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 24-07-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Madhav Sinhal, Adv.
Mr. Samyak Jain, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Nikunj Gupta, Adv.Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.
Ms. Sabarni Som, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Himanshi Sakhya, Adv.
Mr. Shanti Ranjan, Adv.
Mr. Manish Mittal, Adv.
Ms. Bhavishya Ranjan, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Fateh Singh, Adv.For Respondent(s) Mr. Uday Pratap Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.

Mr. Angrej Singh, Adv.
Mr. Gurbhej Aulakh, Adv.

Mr. Aadil Singh Boparai, Adv.
Mr. Sumer Singh Boparai, Adv.
Ms. Srishti Khanna, Adv.
Mr. Abhishek Dubey, Adv.
Mr. Sidhant Saraswat, Adv.
Mr. Amarjeet Singh, AOR

Mr. Pardeep Kumar Rapria, Adv.
Mr. Paras Nath Singh, AOR
Mr. Rizwan Ahmad, Adv.
Mr. Shakeel Ahmad, Adv.
Mr. Pankaj Sheoran, Adv.

Mr. Vasu Ranjan Shandilya, Adv.
Mr. Jayant Chaudhary, Adv.
Mr. Tushar Manohar Khairnar, AOR

Mr. Gurminder Singh, AG
Mr. Siddhant Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard learned Solicitor General of India on behalf of the State of Haryana, learned Advocate General, Punjab and other learned senior counsel/counsel for the parties, we have impressed upon them to have instructions *re:* constitution of an Independent Committee comprising such eminent persons, who are able to reach out to the agitating farmers, Union of India, the State Governments as also the other stake-holders in order to find out some viable solution of the issues to the extent they are found to be just, fair, feasible and most importantly in the interest of one and all.
2. The States of Punjab and Haryana may suggest the names or else they can leave it to us to find out some suitable persons for constitution of the Committee. Let appropriate instructions be taken within a week.

3. Post the matter for hearing on 02.08.2024.

4. Till such time, it is directed that status quo shall be maintained so that no untoward incident takes place at the Shambhu border. The States of Haryana and Punjab are further directed to submit their respective proposals for the removal of barricades in a phased manner for the free flow of traffic and to redress the inconvenience being experienced by the public at large at the site.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR